

SHRI R. S. PANDEY:...others for the manner in which this important matter was taken up by the Punjab Chief Minister and Mr. R. K. Khadilkar under your good auspices. Taking into consideration the plight of the students, this matter was solved. Please request Shri Khadilkar to appeal to the students to give up the strike.

अध्यक्ष महोदय : मेरा तो यहाँ तक था काम ।

अब सन्ध्या ५ नू. . अध्यक्ष महोदय, जो बातें आप ने कही हैं, और पीलू मोदी साहब ने कही हैं, पटना कालेज में इस का कोई सम्बन्ध नहीं होगा । पटने के गुरू गोबिन्द सिंह मेडिकल कालेज के किसी व्यक्ति या सरदार जान सिंह को इस ट्रस्ट में हम नहीं लेंगे, और फरीदाबाद कालेज के स्टूडेंट्स को पूरी तरह यकीन दिलाते हैं कि बहुत अच्छा मेडिकल कालेज बनायेगे और पूरे स्टैंडर्ड का बनायेगे और जो हमारे गन्धों का नाम अभी तक कुछ लोगों ने गलत इस्तेमाल किया है उस कफारे को दूर कर देंगे ।

13 05 hrs.

STATEMENT RE. FACT FINDING
 COMMITTEE ON ECONOMICS OF
 NEWSPAPER INDUSTRY

MR. SPEAKER: Shri I. K. Gujral.

THE MINISTER OF STATE IN
 THE MINISTRY OF INFORMATION
 AND BROADCASTING (SHRI I. K.
 GUJARAL): Sir...

MR. SPEAKER: You can lay it on the Table.

SHRI I. K. GUJRAL: As you like.

MR. SPEAKER: It will be laid on the Table of the House.

SHRI I. K. GUJRAL: I lay it on the Table of the House.

Statement

As the House is aware, a Fact Finding Committee to inquire into the economics of the newspaper industry was appointed by Government on April 14, 1972 with Dr. Bhabatosh Datta, retired Professor of Economics, Presidency College, Calcutta, as Chairman and S/Shri R. Rajagopalan, Chief Cost Accounts Officer, Ministry of Finance, I. P. Gupta, Joint Secretary, Ministry of Finance and K. C. Raman, retired Production Manager, M/s. Bennett Coleman and Company Ltd., as members and the Registrar of Newspapers for India as Member Secretary.

2 The Committee issued a detailed questionnaire to all daily newspapers in the first week of September, 1972. The last date for submission of the replies to the questionnaire by the newspapers was October 15, which was later extended to November 15, 1972. In spite of repeated reminders, replies have so far been received only from 92 daily newspapers out of 717. Of these, the replies from about 50 newspapers contain the requisite information and data. The remaining newspapers have furnished insufficient or inadequate material

3 The Committee was of the opinion that the data already available could not be treated as representative samples because these had been supplied by newspapers which had chosen to supply them. It felt that facts were particularly necessary from dailies which, for reasons of their own, appeared to be unwilling to supply them and that in principle the subject of a study should not have the right to opt itself out of the coverage of the study.

4 The Chairman of the Committee conveyed to Government the need to take effective and urgent steps to require the defaulting newspapers to supply the information sought by the Committee without delay.

*Finding Committee on
Newspapers Industry*

5. It was hoped, when the Committee was set up, that newspapers would extend their wholehearted cooperation to it, as its study and the finds would be a significant contribution to a proper appreciation of the problems of the newspaper industry as a whole. In view, however, of the considered opinion of the Committee in the light of its experience during the last six months, it has been decided by Government to invest the Committee with powers under the Commissions of Inquiry Act, 1952 so that it may have the legal authority to obtain the necessary information and data from the newspapers and submit its report to Government as early as practicable. A Notification, issued in this connection, is placed on the Table of the House.

NOTIFICATION

G.S.R. 208 (E).—Whereas a Fact Finding Committee has been set up under the Resolution of Government of India in the Ministry of Information and Broadcasting No. 19/3/72-Press dated the 14th April, 1972 for the purpose of making an inquiry into a definite matter of public importance, namely, the economics of the newspaper industry;

And Whereas the Fact Finding Committee had addressed a detailed questionnaire to all the daily newspapers in September, 1972 requesting information and data on matters pertaining to the terms of reference which, in the opinion of the Fact Finding Committee, may be useful or relevant to the subject matter of the inquiry;

And Whereas only a small number of daily newspapers have furnished the requisite information and data;

And Whereas the information and data supplied by some daily newspapers have been found to be insufficient or inadequate;

And Whereas a large number of daily newspapers have still not furnished any information or data;

And Whereas having regard to the nature of the inquiry and the circumstances of the case, the Central Government is of opinion that all the provisions of the Commissions of Inquiry Act, 1952 (60 of 1952) other than the provisions of sub-section (1) of section 5 thereof should be made applicable to the said Fact Finding Committee;

Now, Therefore, in exercise of the powers conferred by section 1 of the said Act, the Central Government hereby directs that all the provisions of the said Act other than the provisions of sub-section (1) of section 5 thereof shall apply to the said Fact Finding Committee.

Sd/- A. J. KIDWAL,
Secretary to the Government
of India.

To the Manager of Government of
India Press New Delhi.

13.07 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH):** With your permission,
Sir, I rise to announce that Govern-
ment Business in this House during
the week commencing 30th April,
1973, will consist of:—

Consideration and passing of:—

- (i) The Finance Bill, 1973.
- (ii) The Orissa State Legislature
(Delegation of Powers) Bill,
1973, as passed by Rajya
Sabha.
- (iii) The Central Excises and
Salt (Amendment) Bill, 1973.

Members are also informed that it is proposed to take up the consideration and passing of the Constitution (Thirty-first Amendment) Bill, 1973, on 8th and 9th May, 1973.